

Listed on: 05.03.2024  
Before Court No. 1  
Item No. 901

**SECTION: XVII**  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**CIVIL APPEAL No. 4056-4064 OF 1999**

**with**

**Interlocutory Application nos(s). 83772, 237166, 237364 OF 2023,  
7151, 43061, 46347, 46599, 49343, 49848, 54315, 55372 AND 56378 OF  
2024**

(Applications for Intervention on behalf of applicant)

**AND**

**CIVIL APPEAL NO. 4710-4721 OF 1999**

**WITH**

**Interlocutory Application nos(s). 167803/2019**

(Applications for EX PARTY STAY, EXEMPTION FROM FILING O.T.,  
WITHDRAWAL OF CASE / APPLICATION)

**AND**

**CIVIL APPEAL NO. 4722-4724 OF 1999**

**WITH**

**Interlocutory Application nos(s). 167803/2019**

(Applications for EX PARTY STAY, EXEMPTION FROM FILING O.T.,  
WITHDRAWAL OF CASE / APPLICATION)

**AND**

**CIVIL APPEAL NO. 7938 OF 2019**

**CIVIL APPEAL NO. 7936 OF 2019**

**CIVIL APPEAL NO. 7937 OF 2019**

**MINERAL AREA DEVELOPMENT AUTHORITY ETC.**

**...APPELLANT(S)**

**VERSUS**

**M/S STEEL AUTHORITY OF INDIA .AND ORS**

**...RESPONDENT(S)**

**OFFICE REPORT**

The matters above mentioned were listed before Hon'ble Court on 29.03.2024, when the Hon'ble Court was pleased to pass the following order:

"1 Put up for further hearing on 5 March 2024 as a part heard matter."

It is submitted that Pursuant to the order dated 12.10.2023 soft copy of the paper books has been forwarded to respective Advocates on Record and also provided to Ld. Solicitor General and Central Agency Section.

Following documents/I.As have been filed in the matters above mentioned as under:

I.A. NOS.	Filed on	APPLICATION / DOCUMENTS	FILED BY /ADVOCATE	FOR /APPLICANT	Remarks
237166/2023	10.11.2023 02.12.2023	-Intervention -Written submission	Mr. P.S. Sudheer	Karnataka Iron & Steel Manufacturer's Association	Copy of the I.A. placed with the paperbooks
4056/2024	22.02.2024	Intervention	Mr. P.S. Sudheer	-do-	-do-
237364/2024	11.11.2023	Intervention	Dr. Vivek Sharma	Shaila Sharma	-do-
7151/2024	10.01.2024	Intervention	Mr. Abhishek Vikas	Vedanta	-do-
43061/2024	19.02.2024 23.02.2024	-Intervention - written submission	Mr. Anand Varma	M/s Mateshwari Minerals	-do-
46347/2024	21.02.2024	Intervention	Mr. Rajat Mittal	M/s ESL Steel Ltd	-do-
49343/2024	24.02.2024	Intervention	Mr. E.C. Agrawala	Arcelormittal Nippon Steel India Ltd.	-do-
49848/2024	26.02.2024	Intervention	Trilegal Advocates	Oil Natural Gas Corporation Ltd. <u>Rajasthan forward base, KDMC Complex, Mandore, Jodhpur</u>	Copy of the I.A. circulated herewith
54315/2024	01.03.2024	Intervention	Mr. K.R. Sasiprabhu	M/s Reliance Industries Ltd.	Copy of the I.A. circulated herewith
55372/2024	01.03.2024	Intervention	Chamber of Kartik Seth	Ganpati INT Udyog	Copy of the I.A. circulated herewith
56378/2024	04.03.2024	Intervention	Mr. Aneesh Mittal	Thakur Mhatre Joint Venture	Copy of the I.A. circulated herewith
60093/2024	07.03.2024	Intervention	Mr. Sunil K. Jain	Oil and Natural Gas Corporation Ltd , Vasant Kunj Delhi.	Copy of the I.A. circulated herewith

It is further submitted that Ms. Tulika Mukherjee, Advocate has on 02.03.2024 filed vakalatnama on behalf of State of

Bihar/Respondent no. 2.

The Matters above mentioned along with the applications are listed before the Hon'ble Court with this office report.

DATED THIS THE 11TH DAY OF MARCH, 2024.

**ASSISTANT REGISTRAR**

Copy to :

1. Ms. Sanskriti Pathak, Advocate
2. Mr. Gopal Prasad, Advocate
3. Mr. Sunil Kumar Jain, Advocate
4. Mr. Raj Bahadur Yadav, Advocate
5. Mr. Ashwarya Sinha, Advocate
6. Mr. Ashwani Kumar, Advocate

**ASSISTANT REGISTRAR**